

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,

New Delhi this day of 3<sup>rd</sup> January, 1994.

R.A.No.450 of 1993 in

O.A.No.500 of 1988

Dr. Atul Kumar Bhardwaj ..... Applicant.  
 s/o Shri M. L. Bhardwaj,  
 Medical Officer, PHC,  
 Najafgarh,  
 New Delhi.

(In person)

Versus

Ministry of Health,  
 Family & Welfare, Nirman  
 Bhawan,  
 New Delhi  
 AND others

..... Respondents.

By circulation:

ORDER

This is an application dated 12.11.93, filed by Dr. Atul Kumar Bhardwaj praying for review of this Bench's order dated 6.10.93 in O.A.No.500/88 'Dr. Atul Kumar Bhardwaj Vs. Ministry of Health, Family & Welfare' and connected cases.

2. Under Order 47 Rule 1CPC, a decision/judgment/order can be reviewed only if;

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reason.

(V.D.E)

3. From the perusal of the review petition, it is clear that none of the above ingredients have been made out to warrant a review.

4. Under the circumstances, this review petition is dismissed.

*Adige*  
(S.R. ADIGE)  
MEMBER(A)

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN.

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